

Hyderabad Expresses are not being stopped by people every day at Yellamanchili since 4th April, 1960.

(b) On some occasions between the 1st and 3rd April, 1960, several members of the public squatted on the track in front of the trains to prevent them from proceeding further. It is not known whether any members of the State Legislature were also among the squatters.

(c) The stoppages of Nos. 45 and 46 Howrah-Hyderabad Expresses at Yellamanchili were eliminated with effect from 1st April, 1960 because of poor patronage of these stoppages by the travelling public and with the concurrence of the Zonal Time Table Committee. As these stoppages were being utilised by very few passengers, not much inconvenience has been caused to the public.

It is not proposed to restore these stoppages at present. The matter will be placed before the new Zonal Time Table Committee at the next meeting to be held in June or early July 1960 and necessary action on the question of restoration of these stoppages will be taken as per decision arrived at in the meeting.

Staff Councils

2410. Shri Dharmalingam: Will the Minister of Railways be pleased to state:

(a) the amount spent on the staff councils on Railways at Divisional level and at Headquarters level during 1957-58, 1958-59 and 1959-60; and

(b) the necessity of keeping these staff councils when there are recognised trade unions?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No expenditure is incurred specifically on the Staff Councils, except incidental charges, cost of stationery, travelling allowance paid to the members for attending the meetings, the period

spent in attending meetings, being treated as duty, etc.

(b) The object of setting up Staff Councils is the establishment of cordial relations between the Administration and the employees and the creation among the latter of a feeling of unity of interest with the former, of which they are an active and important part. The Staff Councils are not intended to encroach upon the accepted special functions of Trade Unions.

Corruption Cases on Western Railway

2411. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

(a) the number of corruption cases committed by the Western Railway employees during 1959;

(b) the nature thereof;

(c) the number of persons convicted; and

(d) the number of persons acquitted?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) 148.

(b) (i) acceptance of illegal gratification.

(ii) misappropriation of Railway revenue.

(iii) accumulation of wealth disproportionate to known sources of income.

(iv) forgery.

(v) money lending.

(vi) obtaining employment under false pretences.

(vii) utilising Railway labour for private work.

(viii) misuse of Passes, etc.

(c) 4.

(d) 9.